

O.A. NO. 158/02

Order dated 25.11.2002

1) For admission and hearing.

2) Order dt. 26.4.01 may kindly be seen.

BenchM/s  
25/11/02

1) For admission and hearing.

2) Order dt. 26.4.01 may kindly be seen.

BenchM/s  
25/11/02

1) For admission and hearing.

2) Order dt. 26/4/02 may kindly be seen.

BenchM/s  
22/11/02

Copy of order dt. 25/11/02  
discreet to the counsel for  
both side.

D.M.  
27.11.02

S.O.

M/s  
27/11/02

None appears for the applicant when called nor has there been any prayer made on his behalf seeking adjournment. However, we have heard Shri A.C.Mohanty, Advocate for private Res. No.4 and Shri D.N.Mishra, Standing Counsel for the Railways and perused the materials available on record, and we found no prima facie case has been made out by the applicant on the face of the Civil Court decree. In the said premises, we are not inclined to proceed with this case any further. This O.A. is, therefore, dismissed for default. No cost

John  
VICE-CHAIRMANM/s  
27.11.02

MEMBER (JUDICIAL)

M/s  
27.11.02